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Qarshi University, Muridke Act, 2011 14 of 2011

[02 May 2011]

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SCHEDULE 1:- SCHEDULE I

Qarshi University, Muridke Act, 2011 14 of 2011

[02 May 2011]

An Act to provide for the establishment of the Qarshi University, Muridke. Preamble.- Whereas it is expedient to provide for the establishment of the Qarshi University, Muridke in the private sector and connected matters; It is enacted as follows:-

CHAPTER 1
PRELIMINARY

1. Short Title And Commencement :-

- (1) This Act may be cited as the Qarshi University, Muridke Act 2011.
- (2) It shall come into force at once.

2. Definitions :-

In this Act-

- (a) "Academic Council" means the Academic Council of the University;
- (b) "Authority" means an Authority of the University specified in section 17;
- (c) "Board" means the Board of Governors of the University;
- (d) "Chairman" means the Chairman of the Board;
- (e) "chairperson" means the head of a department, principal of a constituent college or director of an Institute;
- (f) "Chancellor" means the Governor of the Punjab;
- (g) "constituent college" means a college maintained and administered by the University;
- (h) "Controller of Examinations" means the Controller of Examinations of the University;

- (i) "Dean" means the head of a faculty of the University;
- (j) "department" means a teaching department maintained and administered by the University in the prescribed manner;
- (k) "faculty" means an administrative and academic unit of the University consisting of one or more departments or constituent colleges, as may be prescribed;
- (I) "Government" means the Government of the Punjab;
- (m) "Higher Education Commission" means the Higher Education Commission established under the Higher Education Commission Ordinance 2002 (LIII of 2002);
- (n) "prescribed" means prescribed by the rules, statutes or regulations;
- (o) "Registrar" means the Registrar of the University;
- (p) "Schedule" means the Schedule appended to the Act;
- (q) "Search Committee" means the Search Committee constituted by the Board for making recommendations for appointment of the Vice Chancellor;
- (r) "Society" means the Qarshi Foundation, a society registered under the Societies Registration Act 1860 (XXI of 1860);
- (s) "statutes", "regulations" and "rules" mean respectively the statutes, regulations and rules made under the Act;
- (t) "teacher" includes a Professor, Associate Professor, Assistant Professor or Lecturer engaged whole time by the University and such other person as may be prescribed;
- (u) "Treasurer" means the Treasurer of the University;
- (v) "University" means the Qarshi University, Muridke established under the Act; and
- (w) "Vice Chancellor" means Vice Chancellor of the University.

CHAPTER 2
THE UNIVERSITY

3. Establishment Of The University :-

- (1) The Government shall, by notification, establish a University to be called the Qarshi University, Muridke in the private sector.
- (2) The University shall be a body corporate having perpetual succession and a common seal with power to acquire, hold and dispose of property and shall, by the said name, sue and be sued.
- (3) The University shall consist of the following:-
- (a) the Chancellor, the Chairman and members of the Board and the Vice Chancellor;
- (b) the chairpersons and the Deans;

- (c) the members of an Authority;
- (d) the teachers and the students of the University; and
- (e) the officers and members of the staff of the University.

4. Functions Of The University :-

The University shall-

- (a) provide instruction and training in-
- (i) the faculties of eastern medicine, mathematics and information technology, social and management sciences, and environmental sciences; and
- (ii) such other branches of knowledge, except medical, dental, allied health sciences or nursing education, as the Board may determine with the approval of the Chancellor given on the recommendation of a committee constituted by the Government and, where applicable, subject to the prior approval of the relevant statutory body of a professional education;
- (b) establish, maintain and administer a department, constituent college or an institute;
- (c) establish and support other facilities for education, training and research;
- (d) prescribe courses of studies;
- (e) decide teaching methods and strategies in order to ensure the most effective educational and training programs;
- (f) hold examinations in the prescribed manner and, if a person qualifies the examination, award degree, diploma, certificate and other academic distinction to the person;
- (g) prescribe the terms and conditions of employment of the officers, teachers and other employees of the University;
- (h) engage, where necessary, a person on contract of specified duration and to specify the terms of the engagement;
- (i) University programs for the exchange of students and teachers between the University and any other university, educational institution or research organization;
- (j) provide career counseling and job search services to the students and alumni;
- (k) maintain linkages with alumni;
- (I) develop and implement fund-raising plans;
- (m) provide and support the academic development of the faculty of the University;
- (n) confer degree on a person who has successfully conducted research in the prescribed manner;

- (o) accept an examination and the period of study spent by a student of the University at any other University or place of learning equivalent to an examination or period of study of the University and may withdraw such acceptance;
- (p) cooperate with a public authority, university or private organization in the manner and for the purpose as may be prescribed;
- (q) institute Professorship, Associate Professorship, Assistant Professorship and Lecturership or any other post and may appoint a person on the post;
- (r) create a post for research, extension, administration or other related purpose and may appoint a person on the post;
- (s) institute and award financial assistance to students in need, fellowships, scholarships, bursaries, medals and prizes in the prescribed manner;
- (t) provide for the residence of the students, establish and maintain halls of residence and may approve or licence a hostel, lodging or boarding place;
- (u) maintain order, discipline and security in a campus of the University;
- (v) promote the extra curricular and recreational activities of the students and make arrangements for promoting health and general welfare of the students;
- (w) demand and receive such fees and other charges from the students as it may determine;
- (x) make provision for research, advisory or consultancy services and enter into arrangements with any other institution, public or private body, commercial or industrial enterprise in the prescribed manner;
- (y) receive and manage property transferred and grants, contributions made to the University and to invest any fund in the manner as it may deem fit;
- (z) print and publish research or any other work; and
- (aa) perform any other prescribed or an ancillary function.

5. University Open To All :-

- (1) Subject to the reasonable restrictions as may be prescribed, the University shall be open to all persons and admission to theUniversity shall not be denied on the basis of gender, religion, race, creed, colour or domicile.
- (2) The University shall not discriminate against any person solely

on the basis of gender, religion, race, creed, colour or domicile.

6. Jurisdiction :-

- (1) The jurisdiction of the University shall be restricted to the Province of the Punjab.
- (2) The University shall not open any sub-campus for a period of ten years from the commencement of this Act after which period it may open a sub-campus with the approval of the Chancellor.

CHAPTER 3
OFFICERS OF THE UNIVERSITY

7. Officers Of The University :-

The following shall be the officers of the University-

- (a) Chancellor;
- (b) Vice Chancellor;
- (c) Deans;
- (d) chairpersons;
- (e) Registrar;
- (f) Treasurer;
- (g) Controller of Examinations; and
- (h) such other persons as may be prescribed by the statutes or regulations to be the officers of the University.

8. Chancellor:-

- (1) The Chancellor or his nominee shall preside at a convocation of the University.
- (2) The University may confer honorary degree subject to the prior approval of the Chancellor.
- (3) The Chancellor may approve the draft statutes submitted by the Board or refer the statutes back to the Board for reconsideration.
- (4) In the performance of functions under this Act, the Chancellor shall act on the advice of the Chief Minister of the Punjab or, within fifteen days of the advice, refer it back to the Chief Minister for reconsideration; and, if the Chief Minister tenders advice to the Chancellor after reconsideration of the matter, the Chancellor shall act accordingly.

9. Inspection And Inquiry :-

(1) The Chancellor may direct inspection or inquiry into the affairs

of the University.

- (2) The Chancellor shall convey his views with regard to the result of the inspection or inquiry to the Board and may, after ascertaining the views of the Board, recommend any remedial action to the Board.
- (3) The Board shall, within the time specified by the Chancellor, submit report to the Chancellor about the action taken on the recommendation of the Chancellor.
- (4) If the Board fails to take action to the satisfaction of the Chancellor within the specified time, the Chancellor may issue such direction as he thinks fit and the Board shall comply with the direction.
- (5) The Chancellor may, on the recommendation of a Committee constituted by him and comprising a nominee of the Board, a Judge of the Lahore High Court to be nominated by the Chief Justice of the High Court and a Professor Emeritus or Vice Chancellor of any university, take action against the University by appointing an administrator, who shall exercise the powers of the Board to run the affairs of the University till such time as may be specified by the Chancellor.
- (6) The Chancellor shall not take any action under sub-section (5), unless the Chairman of the Board is afforded an opportunity of hearing.
- (7) The Chancellor may set aside a decision or action of the Board, which, in the opinion of the Chancellor, is against the interest of academic excellence, religious or cultural ideology or national integrity.

10. Vice Chancellor :-

- (1) The Government shall, on the recommendation of the Search Committee, appoint a person as Vice Chancellor on such terms and conditions as may be determined on the recommendations of the Board.
- (2) The Vice Chancellor shall be the person who possesses the prescribed qualifications and experience.
- (3) The Vice Chancellor shall perform such functions as are assigned to him by the Board.

11. Powers Of The Vice Chancellor :-

(1) The Vice Chancellor shall be the chief executive officer of the University responsible for administrative and academic functions of

the University and for ensuring that the provisions of the Act, rules, statutes and regulations are observed in all the affairs of the University.

- (2) The Vice Chancellor may attend meeting of any Authority or body of the University.
- (3) Subject to the conditions as may be prescribed by the Board, the Vice Chancellor may, in a grave emergency and in anticipation of the approval of the Board, take an action which is in the competence of the Board and within three days of taking of such action, submit a report of the action taken to the Chairman for placing it before the Board for appropriate decision.
- (4) Subject to the general supervision and control of the Board, the Vice Chancellor may-
- (a) direct a teacher, officer or other employee of the University to take up such assignment in connection with examination, administration or any other activity in relation to the University;
- (b) sanction by re-appropriation an amount for an unforeseen item not provided for in the budget of the University;
- (c) make appointments of such categories of employees of the University and in such manner as may be prescribed;
- (d) take disciplinary action against a teacher, officer or any other employee of the University in the prescribed manner;
- (e) delegate, subject to such conditions as may be prescribed, any of his powers to a teacher or officer of the University; and
- (f) exercise such other powers as may be prescribed.
- (5) The Vice Chancellor shall prepare an annual report containing information as regards the preceding academic year including disclosure of all relevant facts pertaining to academics, research, administration and finances of the University.
- (6) The Vice Chancellor shall, within three months of the end of an academic year, submit the annual report of the University before the Board.

12. Acting Vice Chancellor :-

Subject to the conditions as may be prescribed, if the office of the Vice Chancellor is vacant, or the Vice Chancellor is absent or is unable to perform the functions of his office due to illness or some other cause, the Board shall make arrangements for the performance of the duties of the Vice Chancellor by any other person, as it may deem fit.

13. Registrar :-

- (1) The Board shall, on the recommendation of the Vice Chancellor, appoint a Registrar of the University on such terms and conditions as may be prescribed.
- (2) The Board shall not appoint a person as Registrar unless he possesses the prescribed qualifications and experience.
- (3) The Registrar shall be a full-time officer of the University and shall-
- (a) be the administrative head of the secretariat of the University and be responsible for the provision of secretariat support to the Board and the Vice Chancellor;
- (b) be the custodian of the common seal and the academic records of the University;
- (c) maintain a register of the students and graduates in the prescribed manner;
- (d) supervise the process of election, appointment or nomination of a member to an Authority or body of the University in the prescribed manner; and
- (e) perform such other duties as may be prescribed.
- (4) The Registrar shall hold office for a renewable term of three years.

14. Controller Of Examinations :-

- (1) The Board shall, on the recommendation of the Vice Chancellor, appoint a Controller of Examinations of the University on such terms and conditions as may be prescribed.
- (2) The Board shall not appoint a person as Controller unless he possesses the prescribed qualifications and experience.
- (3) The Controller shall be a full-time officer of the University and shall be responsible for all matters connected with the conduct of examinations and perform such other duties as may be prescribed.
- (4) The Controller shall hold office for a renewable term of three years.

15. Treasurer :-

- (1) The Board shall, on the recommendation of the Vice Chancellor, appoint a Treasurer of the University on such terms and conditions as may be prescribed.
- (2) The Board shall not appoint a person as Treasurer unless he possesses the prescribed qualifications and experience.
- (3) The Treasurer shall be the chief financial officer of the

University and shall-

- (a) manage the assets, liabilities, receipts, expenditures, funds and investments of the University;
- (b) prepare the annual and revised budget estimates of the University and present the estimates to the Board;
- (c) ensure that the funds of the University are spent according to the budget or any other special arrangement;
- (d) ensure that the accounts of the University are audited annually and are available for submission to the Board within six months of the end of a financial year; and
- (e) perform such other functions as may be prescribed or assigned to him by the Board.
- (4) The Treasurer shall hold office for a renewable term of three years.

16. Appointments :-

The University may appoint such persons in its services as may be necessary on such terms and conditions as may be determined by the Board.

CHAPTER 4

AUTHORITIES OF THE UNIVERSITY

17. Authorities Of The University :-

The following shall be the Authorities of the University-

- (a) Board of Governors;
- (b) Academic Council;
- (c) Boards of Faculties;
- (d) Board of Advanced Studies and Research;
- (e) Selection Board;
- (f) Finance and Planning Committee; and
- (g) any other Authority as may be prescribed by the statutes or the regulations.

18. Board Of Governors :-

- (1) The Board of Governors of the University shall consist of the following-
- (a) the Chairman of the Board of Trustees of the Society;
- (b) members of the Society subject to a maximum of four members to be nominated by the Society;
- (c) four persons each one of whom is an expert in any of the fields

- of knowledge, to be nominated by the Society;
- (d) three members of the Provincial Assembly of the Punjab to be nominated by the Speaker;
- (e) the Chairman, Higher Education Commission or his nominee not below the rank of a Director;
- (f) a Vice Chancellor of a public sector university in the Punjab nominated by the Chancellor;
- (g) Secretary to the Government, Education Department or his nominee not below the rank of an Additional Secretary;
- (h) Secretary to the Government, Health Department or his nominee not below the rank of an Additional Secretary;
- (i) a nominee of the National Council for Tib established under the Unani, Ayurvedic and Homeopathic Practitioner Act 1965 (II of 1965); and
- (j) the Vice Chancellor.
- (2) The Chairman of the Board of Trustees of the Society shall be the Chairman of the Board and the Vice Chancellor shall be the Secretary of the Board.
- (3) Members of the Board other than ex-officio members shall hold office for a term of three years and shall be eligible for reappointment on the expiry of their term of office.
- (4) The quorum for a meeting of the Board shall be one half of the total number of members with at least three ex-officio members.
- (5) The Secretary shall, with the approval of the Chairman of the Board, call the meeting of the Board.
- (6) The Society may fill a casual vacancy occurring because of death or resignation of a member of the Board nominated by the Society to the extent of the remainder of the term of the former member.

19. Powers And Duties Of The Board :-

- (1) The administration and management of the affairs of the University shall vest in the Board.
- (2) Without prejudice to the generality of the aforesaid power, the Board may-
- (a) formulate or approve the principles, policies and plans governing the activities and operations of the University so as to facilitate research, teaching and other academic work;
- (b) recommend the statutes to the Chancellor;
- (c) make or approve regulations;
- (d) create a component of the University such as faculty,

department, constituent college or institute, subject to the provisions of the Act;

- (e) constitute a committee, council and any other administrative or academic advisory body;
- (f) create such academic or administrative posts as it may deem necessary and to approve appointments to such posts as it may specify;
- (g) hold, control and administer the property, funds and resources of the University and raise funds for the purpose of the University upon such security as may be required under the regulations;
- (h) undertake the responsibility for the financial viability of the University including responsibility for ensuring effectiveness of its operations, their continuity and preservation of the autonomy of the University;
- (i) consider and pass through a resolution the annual report, plan of work, statement of accounts and the annual budget estimates;
- (j) call for and consider reports relating to the activities of the University and may direct the Vice Chancellor to furnish information relating to any matter specified by the Board; and
- (k) take all such initiatives as it may consider necessary or desirable for the efficient and effective management and functioning of the University.
- (3) The Board shall recommend statutes to the Chancellor and the statutes shall come into force if the same are approved by the Chancellor.

20. Business Of The Board :-

- (1) The meetings and business of the Board shall be conducted in such manner and in accordance with such procedure as may be prescribed in the regulations and until these matters are prescribed, as may be determined by the Board.
- (2) The statutes, regulation or proceeding of the Board shall not be invalid by reason of any vacancy or defect in the constitution of the Board.

21. Delegation Of Powers :-

The Board may delegate to any person or a committee any of its functions, except the function to-

- (a) make or approve regulations;
- (b) recommend the statutes to the Chancellor;
- (c) constitute a committee or fill a vacancy in a committee;

- (d) create a faculty, department, constituent college or an institute; and
- (e) pass the annual report, annual budget and audited accounts.

22. Academic Council:-

- (1) The Academic Council shall consist of-
- (a) the Vice Chancellor (Chairman);
- (b) all the Deans;
- (c) all the chairpersons;
- (d) the Controller of Examinations;
- (e) all the Professors of the University;
- (f) nominee of the Secretary to the Government, Education Department not below the rank of a Deputy Secretary;
- (g) two Associate Professors, two Assistant Professors and two Lecturers to be nominated by the Board;
- (h) three persons eminent in the field of art or science of whom at least one shall be from each category, to be nominated by the Board;
- (i) Director Academics of the Higher Education Commission; and
- (j) the Registrar (Member/Secretary).
- (2) A nominated member shall hold office for a renewable term of three years.
- (3) The quorum for a meeting of the Academic Council shall be one half of the total number of members of the Academic Council.

23. Powers And Duties Of Academic Council :-

- (1) The Academic Council shall be the academic body of the University and may, subject to the statutes, lay down proper standards of instruction, research, publication and examination and to regulate and promote the academic life of the University.
- (2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Act, rules, statutes and regulations, the Academic Council may-
- (a) advise the Board on academic matters;
- (b) regulate the conduct of teaching, research and publication;
- (c) regulate the admission of students to the courses of studies and examinations in the University;
- (d) regulate the conduct and discipline of the students of the University;
- (e) propose to the Board, scheme for the constitution and organization of faculties, teaching departments, constituent

colleges and institutes;

- (f) consider or formulate proposals for the planning and development of teaching and research in the University;
- (g) recommend regulations prescribing the courses of studies, the syllabi and the outlines of tests for the University examinations to the Board;
- (h) regulate the award of studentships, scholarships, exhibitions, medals and prizes;
- (i) frame regulations for submission to the Board;
- (j) appoint or nominate members to the various Authorities in accordance with the provisions of this Act; and
- (k) perform such other functions as may be prescribed by the statutes.

<u>CHAPTER 5</u> FINANCIAL PROVISIONS

24. University Fund :-

- (1) There shall be a fund to be known as the Qarshi University, Muridke Fund which shall vest in the University and to which shall be credited all sums received by the University.
- (2) The University may accept donations in the shape of land, vehicle, equipment or any other item that may facilitate the functioning of the University and all such donations shall be used, maintained and disposed of by the University in the prescribed manner.

25. Budget, Audit And Accounts :-

- (1) The budget of the University shall be approved and its accounts shall be maintained and audited in such manner as may be prescribed by the Board.
- (2) The Board may approve the budget of the University, appropriations of accounts of the Institute and settle an audit-para relating to the audit of theUniversity.
- (3) The Board may delegate the power of appropriation or reappropriation of funds upon any of the officers of the University.

CHAPTER 6
MISCELLANEOUS

26. Rules :-

The Government may, by notification, make rules for carrying out

the purposes of this Act.

27. Statutes :-

Subject to the rules, the Chancellor may approve the statutes on the recommendation of the Board in order to provide for and to regulate any matter relevant to the University.

28. First Statutes :-

Notwithstanding anything to the contrary contained in this Act, the statutes set out in the Schedule shall be deemed to have been the statutes made under section 27 and shall continue to remain in force until amended or repealed in accordance with the provisions of this Act.

29. Regulations :-

Subject to the rules and statutes, the Board may make regulations for the proper administration and management of the affairs of the University.

30. Removal Of Difficulties :-

If any difficulty arises in giving effect to any of the provisions of this Act, the Board may, with the approval of the Government, give such directions, not inconsistent with this Act, as it may consider necessary for the removal of such difficulty.

31. Savings :-

Notwithstanding anything contained in this Act, an examination conducted by the proponents of the University, prior to the coming into force of this Act, shall be deemed to be the examination conducted by the University under this Act and the University may award degree, diploma or certificate on the basis of such examination.

SCHEDULE 1

SCHEDULE I

(see section 28)

THE FIRST STATUTES

- 1. Faculties.- There shall be a faculty for a teaching department or a group of teaching departments. The University shall include the following faculties and such other faculties as may be prescribed-
- (a) faculty of Eastern Medicine;

- (b) faculty of Mathematics and Information Technology;
- (c) faculty of Social and Management Sciences; and
- (d) faculty of Environmental Sciences.
- 2. Board of Faculty.- (1) There shall be a Board of Faculty for each faculty which shall consist of-
- (a) the Dean of the faculty;
- (b) the Professors and the chairpersons in the faculty;
- (c) two teachers to be nominated by the Academic Council due to their specialized knowledge of the subjects which, though not assigned to the faculty, have in the opinion of the Academic Council, important bearing on the subjects assigned to the faculty;
- (d) two experts in the field from outside the University to be appointed by the Board; and
- (e) one member to be nominated by the Vice Chancellor.
- (2) The members other than ex-officio members of a Board of Faculty shall hold office for a period of three years.
- (3) The quorum for a meeting of a Board of Faculty shall be one half of the total number of members.
- (4) A Board of Faculty, subject to the general control of the Academic Council and the Board, may-
- (a) co-ordinate the teaching and research work in the subjects assigned to the faculty;
- (b) scrutinize the recommendations of a Board of Studies comprising a faculty with regard to the appointment of paper-setters and examiners for graduate and postgraduate examinations and to forward the panels of suitable paper setters and examiners for each examination to the Vice Chancellor;
- (c) consider any other academic matter relating to the faculty and to submit its report to the Academic Council;
- (d) prepare a comprehensive annual report regarding the performance of each department, constituent college or institute comprising the faculty for presentation to the Academic Council; and
- (e) perform such other functions as may be prescribed by the statutes.
- (5) The Dean of the faculty shall be the Chairman and convener of the Board of Faculty.
- (6) The Dean shall be appointed by the Board from amongst the three senior most Professors of the faculty on the recommendations of the Vice Chancellor and shall hold office for a period of three years and shall be eligible for reappointment.
- (7) The Dean shall present candidates for admission to degree, except honorary degrees, courses falling within the purview of the faculty.
- (8) The Dean shall have such powers and duties as may be prescribed by the Board on the recommendations of the Vice Chancellor.
- 3. Academic department, constituent college and institute.- (1) There shall be an academic department, constituent college or an institute for each subject or a group of subjects, as may be prescribed by the regulations and each academic department, constituent college or institute shall be headed by a head of department, principal of the constituent college and director of the institute, collectively called chairperson.
- (2) The Board shall, on the recommendations of the Vice Chancellor, appoint the chairperson from amongst three senior most Professors other than a Professor already working as Dean for a period of three years and the chairperson shall be

eligible for re-appointment; provided that in a department, constituent college or institute where there are less than three eligible Professors, the appointment shall be made from amongst the three senior most Professors and Associate Professors of the department, constituent college or institute.

- (3) The chairperson shall plan, organize and supervise the work of the department, constituent college or institute and shall be responsible to the Dean for the work of his department, constituent college or institute.
- (4) The chairperson shall, under the general supervision of the Vice Chancellor and the Dean, exercise all the administrative, financial and academic powers and such other duties or powers as may be delegated to him.
- (5) The chairperson shall prepare a comprehensive annual report regarding the performance of the department, constituent college or institute at the graduate and postgraduate levels, faculty research and development and submit this report to the Dean for evaluation.
- 4. Board of Advanced Studies and Research.- (1) The Board of Advanced Studies and Research shall consist of-
- (a) the Vice Chancellor (Chairman);
- (b) all the Deans;
- (c) the Controller of Examinations;
- (d) one Professor of the University from each faculty other than Dean to be appointed by the Board;
- (e) one member to be nominated by the Vice Chancellor;
- (f) three members from the relevant field, research organizations and Government, to be nominated by the Board; and
- (g) the Registrar (Secretary).
- (2) The term of office of the members of the Board of Advanced Studies and Research other than ex-officio members shall be three years.
- (3) The quorum for a meeting of the Board of Advanced Studies and Research shall be one half of the total number of members.
- 5 . Functions of the Board of Advanced Studies and Research.- The Board of Advanced Studies and Research shall-
- (a) advise an Authority on all matters connected with the promotion of advanced studies and research publication in the University;
- (b) consider and report to an Authority with regard to a research degree of the University;
- (c) propose regulations regarding the award of a research degree;
- (d) appoint supervisors for a postgraduate research student and to approve title and synopses of a thesis or dissertation;
- (e) recommend panels of names of examiners for evaluation of a research examination; and
- (f) perform such other functions as may be prescribed by the statutes.
- 6. Selection Board.- (1) The Selection Board shall consist of-
- (a) the Vice Chancellor (Chairman);
- (b) the Dean of the faculty concerned;
- (c) the chairperson concerned;
- (d) one member of the Board to be nominated by the Board;
- (e) one eminent scholar to be nominated by the Society; and
- (f) one expert in the subject to be nominated by the Secretary to the Government, Education Department.

- (2) The Registrar shall be the Secretary of the Selection Board.
- (3) The members other than ex-officio members shall hold office for a period of three years.
- (4) Four members of the Selection Board shall constitute the quorum for a meeting of the Selection Board.
- (5) No member who is a candidate or whose family member is a candidate, for a post to which appointment is to be made, shall take part in the proceedings of the Selection Board for selection of a candidate on such post.
- (6) In selection of candidates for the post of Professor or Associate Professor, the Selection Board shall co-opt or consult three experts in the subject concerned and in selecting candidates for any other teaching post, two experts in the subject concerned, to be nominated by the Vice Chancellor from a standing list of experts for each subject approved by the Board on the recommendation of the Selection Board.
- (7) The Board may revise the standing list of experts of a subject on the recommendation of the Selection Board.
- 7. Functions of the Selection Board.- The Selection Board shall-
- (a) consider the applications and recommend to the Board, the names of suitable candidates for appointment to teaching and other posts and recommend suitable salary for the selected candidate; and
- (b) consider all cases of promotion or selection of officers of the University and recommend the names of suitable candidates for such promotion or selection to the Board.
- 8. Finance and Planning Committee.-(1) The Finance and Planning Committee shall consist of-
- (a) the Vice Chancellor (Chairman);
- (b) all the Deans;
- (c) the Treasurer;
- (d) one member of the Board to be nominated by the Board;
- (e) one member of the Academic Council to be nominated by the Academic Council;
- (f) one representative each from Education Department and Finance Department of the Government of the Punjab not below the rank of a Deputy Secretary;
- (g) Director Planning of the Higher Education Commission;
- (h) the Registrar; and
- (i) one nominee of the Society.
- (2) The term of office of the nominated members shall be three years.
- (3) Five members of the Finance and Planning Committeeshall constitute the quorum for a meeting of the Finance and Planning Committee.
- 9. Functions of the Finance and Planning Committee.-The Finance and Planning Committee shall-
- (a) prepare the annual statement of accounts and propose annual budget estimates and advise the Board thereon;
- (b) review periodically the financial position of the University;
- (c) advise the Board on all matters relating to finance, investments and accounts of the University; and
- (d) perform such other functions as may be prescribed by the statutes.